

2. Shri Tamil Salvan, Chief Coach of Weightlifting, who belonged to Railways, has been repatriated to his parent Department.
3. Shri C.S. Sivrama, coach attached with the camp, has been repatriated to the Karnataka Govt. and debarred from entering the SAI campus.
4. Shri Sateesha Rai and Shri Madasamy, weightlifters, have been debarred from entering the SAI campus for training and any other activities.
5. A 6 months ban commencing from August, 2002 to January, 2003 and a fine of USD 1000 has been imposed on Shri Sateesha Rai and a 2 years' ban from August, 2002 to July, 2004 has been imposed on Madasamy by the concerned International Federation.

Facilities for Indian Players at Busan

1194. SHRI RAJKUMAR DHOT: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether it is a fact that during the last Asian Games at Busan, Geet Sethi and other players were not given proper facilities and that they had to sleep and rest on staircase;

(b) if so, whether the matter has been investigated; and

(c) if so, the results thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI P. RADHAKRISHNAN): (a) The members of the Indian contingent had been provided with well furnished accommodation in the Games Village. Government of India had paid USD 50/- per person per day to the organizers towards board and lodging of the athletes. As reported by the Billiards and Snooker Federation of India, on the 6th October, 2002, India had to play the English Doubles Finals at the venue of the tournament. There was a gap of about few hours between the semi-final and the Final. Considering that it was raining that day, the long distance involved between the Athletes' Village & the tournament venue and the possibility of match schedule being changed at very short notice, the Team Manager/Chief Coach & the players decided to stay at the venue. Since there was no rest room provided for the players at the venue they decided to rest, wherever they could, in the viewers gallery/chairs at the venue. It is true that Shri Geet Sethi/players had to make do with viewers gallery/chairs to take rest as there was no rest room provided at the venue.

(b) and (c) The Billiards and Snooker Federation of India has indicated that it was a matter of arrangemental constraints which the playing countries had to bear with.

Delay in Construction of Youth Hostels

1195. SHRI RAMACHANDRA KHUNTIA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the number of youth hostels constructed so far under Youth Hostel Scheme, State-wise;

(b) whether it is a fact that the work of youth hostel construction projects has been badly delayed in certain States;

(c) if so, the reasons therefor; and

(d) the fresh steps taken for speedy construction of youth hostel buildings, for which funds had been sanctioned and released?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI P. RADHAKRISHNAN): (a) The State-wise details of your hostels constructed so far are given in the statement. (*See below*)

(b) to (d) Yes, Sir. The Scheme of Youth Hostel has been conceived as a joint venture of the Central and State Governments. While the Central Government bears the cost of construction of the building, the State Government provides developed plot of land measuring 1.5 to 2.00 acres, free of cost, equipped with water, electricity and approach roads. In a number of cases, funds could not be released by the Central Government because of non-receipt of progress report on construction etc. In a few cases, the construction of Youth Hostels could not be started as the development works like construction of boundary wall, provision of water & electricity could not be ensured by the State Governments. Keeping the above in view, the Ministry has been pursuing the matter with State Governments at various levels from time to time including d.o. letters from the Minister of State (YA&S) and Minister (YA&S).